

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:1444
ANSWERED ON:03.03.2000
INDUSTRIAL DEVELOPMENT
SUBODH MOHITE

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether the Government propose to scrap the Industrial Development Regulation Act, 1951;
- (b) if so, the reasons therefor;
- (c) whether the Government have received suggestions from Confederation of Indian Industries and ASSOCHAM for enactment of new law;
- (d) if so, the details thereof; and
- (e) the reaction of the Government thereto?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (DR. RAMAN SINGH)

(a) to (e) : In the process of review of laws, regulations and simplification of procedures, an Expert Group constituted by Government has finalised its recommendations in consultation with the apex industry associations, including the Confederation of Indian Industries (CII) and ASSOCHAM regarding review of the Industries (Development and Regulation) Act, 1951. The Group has proposed enactment of a new Industries Act, which would focus on promotion and development of industries, instead of regulation. The Government have initiated the process of examining the feasibility of framing a new enactment as proposed by the Expert Group.